

SUPREME COURT OF INDIA
ADMN. MATERIAL BRANCH

LAST DATE OF TENDER : 16.08.2016

F.NO. 172/Cond./16/SCI(AM)

DATED: 04, August, 2016

AUCTION NOTICE
FOR
SALE OF VARIOUS CONDEMNED FURNITURE ITEMS

Sealed tenders are invited for sale of various condemned furniture items in the Supreme Court Premises on 'AS IS WHERE IS BASIS' and 'WHATEVER THERE IS BASIS'. The rates may be quoted as per description of the items mentioned in Annexure 'A' annexed hereto.

Interested parties, if they so desire, may contact Branch Officer, Admn. Material Branch (Tel. 23111483, 23388745, 23111403, 23112257) on any working day between 10.30 AM to 4.30 PM except on Saturday for any further information about the said furniture items before quoting the rates.

A. TENDER

1. Two separate sealed envelopes should be used for submitting (i) Tender Document and (ii) Earnest Money, superscribing on the envelopes (a) "Tender for SALE OF VARIOUS CONDEMNED FURNITURE ITEMS" and (b) "Earnest Money for SALE OF VARIOUS CONDEMNED FURNITURE ITEMS" respectively.
2. The tender may be sent by post sufficiently early so as to reach the Registry within time, or may be delivered to the undersigned. If tender is sent through Messenger, an authority letter from the tenderer with proof of identity may also be given to the Messenger so that he could show the same along-with his own identity proof to the Reception Officer at Reception counter No. 37 for issuance of Entry Pass.
3. The tenderers are expected to examine all the instructions, Proforma's terms & condition and specifications in the tender documents. Failing to furnish all information required by the tender document in any respect will be at the tenderer's risk and may result in the rejection of the tender.
4. The tender must be received not later than the date & time specified for submitting the same. In case, the date of submitting the tender will be declared as holiday by the Govt. Of India then next day will be treated as due date of tender.

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B. TERMS AND CONDITIONS OF TENDER

5. The Tenderers are required to quote their highest rates of the items mentioned in **Annexure 'A'** annexed hereto. The auction of all the condemned furniture items will be held in single lot. The bid will be confirmed in favour of the person quoting the highest rate in respect of the items. The auction will be held in the Supreme Court Complex.
6. The tenderers are required to send their rates alongwith Demand Draft of Rs.2,000/- (Rupees Two Thousand only) drawn in favour of "The Registrar, Supreme Court of India, New Delhi" as the Earnest Money which will be refunded to the unsuccessful tenderer on their written request with respect thereto. Name of the firm, telephone no. and name of the job may be indicated on the reverse side of the Demand Draft.
7. The rates should be valid for a minimum period of 60 days.
8. Hypothetical or conditional Tender will not be entertained. Tender once submitted shall not be allowed to be withdrawn or altered. If the tender is withdrawn or altered by the concerned party at any time after it is submitted, appropriate action may be taken.
9. The Registry will deal with the tenderer directly and no middle-men/ agents/ commission agents etc., should be asked by the tenderer to represent their cause and they will not be entertained by the Registry.
10. Over-writing/over-typing or erasing of the figures which render it doubtful or ambiguous are not allowed and shall render the tender invalid.
11. The Registry reserves the right to make any change, at any time, in the terms and conditions of the Notice Inviting Tender and accept or reject any or all tenders wholly or partly without assigning any reason thereof.
12. The tenderer shall quote rates both in figures and words.
13. Quotations including the documents submitted therein must be duly signed and stamped failing which the offer shall be liable for rejection.
14. Each tenderer has to certify that all the terms and conditions are acceptable to him. The Earnest Money shall stand forfeited in case of breach of any of the conditions mentioned herein.
15. To be eligible for bidding, the bidder shall alongwith depositing the earnest money, submit written bid in closed cover in Proforma (Annexure 'B') for purchase of all the items. The written bid shall not be less than the reserve price of the condemned furniture items, but may be more than that .

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16. Before start of auction, closed covered bids received shall be opened and declared.
17. At the time of auction, no bidder shall be permitted to bid for any particular item.
18. It is obligatory on each bidder that one person who desires to bid, should quote for all the items as mentioned in the Annexure 'A' enclosed herewith. Condemned furniture items to the successful bidder shall be released only after depositing full and final payment in the Registry.
19. Auction for all the condemned furniture items will be taken up at a time and each participant will be permitted to offer his highest rate over and above the reserve price or highest written bid received for the said items, whichever is more, and the sale will be fixed in favour of the participant offering the highest price for the condemned furniture items.
20. The reserve price is Rs. 31,000/- for the 143 condemned furniture items as per Annexure 'A'.

C. TERMS AND CONDITIONS FOR SUCCESSFUL TENDERER

21. Fifty percent of the bid amount is to be deposited by the highest bidder immediately on the spot whose bid will be provisionally accepted, by way of cash, after adjusting the Earnest Money already deposited. If the amount is not deposited, the earnest money will be forfeited and the items will be put up in auction again and the bidder will be barred from participating in auction taking place in furtherance of the cancelled auction.
22. On final acceptance of the bid, the remaining 50% amount is to be deposited by the highest bidder within 2 days failing which 50% amount already deposited shall stand forfeited and the said items will be sold in auction. On such deposit the items shall be allowed to be lifted by the bidder within 3 days.
23. The successful tenderer will have to abide by the terms and conditions as may be fixed from time to time by the Registrar (Admn.), Supreme Court of India, New Delhi.
24. The successful tenderer shall engage his own labour for the purpose of lifting of auctioned furniture items.

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25. The successful tenderer shall ensure that the personnel so deployed should maintain due decorum as well as prohibit its labourer on duty from smoking or lighting fire within the premises where they are deployed and also restrain them from collaborating or mixing up with any outside element or with the workers/ staff of the Advocates, etc.
26. The Registry shall have no liability, financial or otherwise, for any harm/ damage/ injury incurred by the manpower deployed by the successful tenderer in the course of performing of the work. Neither the successful tenderer nor his workers shall have any claim on this Registry for compensation or financial assistance on this account.
27. The Registry, in its discretion, reserves the right to reject or accept any bid, partly or completely, at any time without assigning any reason therefore. The decision of the Committee of Officers conducting the auction shall be final.
28. The successful bidder shall take away the condemned furniture items, at his own cost and responsibility, immediately on taking delivery and in any case within the time prescribed for this purpose. Supreme Court Registry shall not in any manner be concerned with or responsible for these items, and will have no liability whatsoever after the delivery of said items to the successful bidder.

D. PENALTIES

29. Conditional bid will not be entertained. If the bid is withdrawn by the concerned party at any time after it is provisionally accepted, the entire money deposited by him shall stand forfeited.
30. At the time of auction, any bidder trying to cartel with other bidders to otherwise influence the auction process may be evicted and his /her their earnest money may be liable to be confiscated.
31. In case of default of any conditions stated in regard to, by the successful bidder during the period of their engagement, the earnest money shall stand forfeited without any further notice of opportunity.
32. It shall be presumed that the bidder has fully inspected the furniture items before the auction. The Registry shall not be responsible and shall not entertain any complaint in respect of the said items subsequently.

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E. INVITATION OF TENDER

Interested parties may send their sealed tenders in two separate sealed envelopes, one containing (i) The Tender Document and another containing the (ii) Earnest Money of Rs. 2,000/-, superscribing on the envelopes (a) " Tender for SALE OF VARIOUS CONDEMNED FURNITURE ITEMS“ and (b) "Earnest Money in respect of Tender for SALE OF VARIOUS CONDEMNED FURNITURE ITEMS“ respectively addressed by name to Sh. Basudev Sharma, Additional Registrar, Supreme Court of India, New Delhi, so as to reach on or before 16 .08.2016 upto 3.00 P.M. which may be opened on the next day i.e. 17.08.2016 at 12:00 Noon in the Registry, by a Committee of Officers constituted for the purpose before the tenderers or their authorised representatives who may wish to remain present. The tenders received after due date and/or time and without Earnest Money will not be entertained. In the first instance, envelopes containing Earnest Money and thereafter, Envelopes containing tenders will be opened,

Sd/-

(BASUDEV SHARMA)
ADDITIONAL REGISTRAR (AM)
04-08-2016

Encl : ANNEXURE'S 'A' & 'B'

Note: Registry will remain closed on 15th August, 2016 (Monday) being Independence Day.

List of Condemned Furniture Items

<u>S. No.</u>	<u>Particulars of the Item</u>	<u>Quantity</u>
1.	Chairs (Wooden/Steel Pipe/Cane/Computer/Revolving)	37
2.	Tables (Wooden/Steel/Computer)	28
3.	Dressing Tables	2
4.	Pigeon Hole/Side Rack (Wooden)	12
5.	Foot Rest	1
6.	Workstation (in pieces)	4
7.	Steel Racks of different specifications(in pieces)	15
8.	Steel Almirah	10
9.	Garden Cane Chair	5
10.	Garden Cane Chair	2
11.	Card Holder (Wooden)	1
12.	Wooden Book Racks	5
13.	Three Seater Black Bench (Broken)	9
14.	Steel Paper Tray	1
15.	Wooden Book Case/Shelf	10
16.	Steel Book Case	1
	Total	143

In addition to above items there are few pieces of old Curtains, Cushions, Covers and Carpets to be disposed off.

**SUPREME COURT OF INDIA
ADMN.MATERIAL(P&S)**

**F.No.172/Cond./16/SCI(AM)
Dated : 04 .08.2016**

PROFORMA

(To be filled in by the Bidders with reference to Auction Notice dated 04.08.2016 for sale of various condemned furniture items etc.)

- 1. Name of the Bidder with address :**

- 2. Name of the contact person with
Mobile/Telephone No. (s) :**

- 3. Fax No./E-mail ID :**

- 4. Traders Identification Number (TIN) :**

- 5. Rates quoted for all Furniture items (Annexure 'A') :**

**Signature with date and rubber stamp
Rubber Stamp of the tenderer**